

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 7**  
**57(ND)/2016**

**IN THE MATTER OF:**

Mrs. Reena Ahluwalia & Ors  
Vs  
M/s. Suntime Energy Ltd. & Ors.

.... Petitioner  
.... Respondent

**Order under Section 397/398**

**Order delivered on 04.07.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HEARING THROUGH HYBRID MODE (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner : Adv. Gaurav Mitra, Adv. Arun Saxena, Adv.  
Nalini, Adv. Ishan Roy  
For the Respondent : Adv. Shailesh Suman for R-1 to 3

**ORDER**

**CA-434/2023**

At request and by consent, list the matter on **29.08.2024** **alongwith**  
**CP-40(ND)/2012.**

**-Sd/-**  
**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

**-Sd/-**  
**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**

04.07.2024  
Lalit